एजेन्सियो ग्रर्थात्, दिल्ली ग्राबकारी विभाग, दिल्ली पुलिस, नारकोटिक्स किमश्नर, केन्द्रीय जांच ब्यूरो, राजस्व गुप्तचर्या निदेशक तथा भारत के ग्रीषधि नियंत्रक ने, जिनसे पूछताछ की गयी थी, बताया है कि दिल्ली विश्वविद्यालय के छात्रावास से ग्रफीम बरामद होने की उन्हें कोई जानकारी नहीं है।

- (ख) यह सवाल नहीं उठता।
- (ग) स्कूलों विश्वविद्यालयों में इस प्रकार की किसी सप्लाई के बारे में सरकार को जान-कारी नहीं है।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) No Sir. The Delhi University authorities as also the concerned enforcement agencies, namely, Delhi Excise, Delhi Police, Narcotics Commissioner, Central Bureau of Investigation, Director of Revenue Intelligence and the Drugs Controller or India, from whom enquiries were made have stated that they have no knowledge of recovery of opium from a Boarding House of the Delhi University.

- (b) Does not arise.
- (c) Government is not aware of any such supply in schools/universities.

 DISPERSAL OF INDUSTRIES OUT OF CALCUTTA

MEIROPOLIAN CORPORALIN AREA

- 659. LHKI M. K. MOHTA: Will the Minister of FINANCE be pleased to state:
- (a) whether the Industrial Reconstruction Corhoration is working in cooperation with the west Bengal Industrial Development Corporation; and
- (d) whether these Corporations are making any joint plan for dispersal of industries outside Calcutta Metropolitan Corporation area?

PENALTIES FOR ECONOMIC OFFENCES

504. SHRI DAHYABHAI V. PATEL : SHRI K. C. PANDA : SHRI SUNDAR MANI PATEL ;

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government of India are examining the adequacy or otherwise of the existing penalties provided under the law for all economic offences; and
- (b) whether Government propose to effect amendments to the relevant provisions of the law; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b) The adequacy or otherwise of the penalties provided under the law for economic offences is engaging the attention of the Government. The recommendations of the Law Commission and the Wanchoo Committee are currently under examination and the question of making amendments to the concerned laws would be settled only after these recommendations have been examined.

JOINT VENTURE WITH BANGLA DESH

- *505. SHRI KALYAN ROY. Will the Minister of PETROLEUM AND CHEMI-CALS be pleased to state:
- (a) whethe there is any proposal under Government's consideration to explore possibilities of a joint venture with Bangla Desh in the field of oil exploration and processing; and
 - (b) if so, the details thereof?

MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE): (a) No, Sir.

(b) Does not arise.

PIPELINE ENQUIRY COMMISSION

- *506. SHRI BHOLA PRASAD: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:
- (a) whether it is a fact that the Indian Oil Corporation has been asked by Justice J. N. Takru to appoint a new person te represent the Corporation's case before the Pipeline Enquiry Commission; and
 - (b) if so, the reasons therefor ?

^() English translateion.